

1. **Salary**
₹ 50,000/- p.m. payable during the whole term of office as Member, Rajya Sabha.
2. **Daily Allowance**
₹ 2,000/- per day for attending the Session and sitting of a Committee. Daily Allowance is also admissible for a period of three days immediately preceding the commencement and succeeding the conclusion of the Session; and two days immediately preceding the commencement and succeeding the conclusion of the business of the Committee subject to presence of the Member at the place of Business. Daily Allowance is admissible only when the Member signs the register maintained for the purpose.
3. **Constituency Allowance**
₹ 45,000/- p.m. payable during the whole term of office as Member, Rajya Sabha.
4. **Office Expense Allowances**
₹ 45,000/- p.m. out of which:
 - (i) ₹ 15,000/- shall be paid to the Member towards meeting expenses on stationery items and postage; and
 - (ii) ₹ 30,000/- shall be paid to person(s) engaged by the Members for obtaining Secretarial Assistance which shall be paid from the date on which the engagement of such person(s) is intimated to MS&A Branch in the prescribed form.
5. **Travelling Allowance**
 - (i) Travelling Allowance for attending a Session of Rajya Sabha or a Meeting of a Committee or for the purpose of attending to any other business connected with his/her duties as a Member from his/her usual place of residence (UPR) to the place of duty and back is admissible as under:
 - (a) By rail — one first class and one second class fare.
 - (b) By air — one and one-fourth air fare.
 - (c) By road — Road mileage @ ₹ 16/- per km.
 - (ii) Road mileage for Members and their spouses residing within a distance of 300 kms. from Delhi is admissible for the journeys performed by road irrespective of rail connection.
 - (iii) Road mileage for Members and their spouses residing in the States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim or Tripura is also admissible for the journeys performed by road from their

- usual place of residence to their nearest airport irrespective of rail connection.
- (iv) **Air Journeys** — A Member is entitled to Thirty-four single air journeys a year to be availed alone or with spouse or any number of companions or relatives. Any such journey performed by the spouse, companions or relatives shall be included in computing the limit of 34 air journeys. Out of this 34 free air journeys, spouse or companion of a Member is entitled to travel alone to a maximum of 8 air journeys **To Visit Such Member**. The balance of unused air journeys shall be carried over to the following year. Air journeys performed in excess of 34 in a year, subject to a maximum of eight may be adjusted from the 34 air journeys available for the next following year. Only eight exchange orders shall be issued at a time but no exchange order will be issued in favour of the companion except in cases of widows, widowers or bachelors.
6. **Rail Travel Facilities — For Member**
One free non-transferable Railway pass which entitles the Member to travel alone or with spouse in first class air-conditioned or Executive Class by any railway in India along with a companion in AC two tier. A Member having no spouse may be accompanied by any person in place of the spouse in the same Class in addition to the facility of one companion in AC two tier.
For Spouse
 - (i) The spouse is entitled to travel in first class air-conditioned or Executive Class in any train from usual place of residence of the Member to Delhi/ New Delhi and back on a free non-transferable Railway pass issued to the Member for use separately by spouse.
 - (ii) The spouse of a Member is entitled to travel by Air/Rail/Road from the usual place of residence of the Member to Delhi and back when the Parliament is in Session, subject to the condition that total number of such air/road journeys shall not exceed eight in a year.
 7. **Telephone Facilities**
 - (i) A Member is entitled to two free telephones, one at his residence or office in Delhi and the other at his usual place of residence or a place selected by him in his State or the State in which he resides with 50,000 free local calls during a year on each telephone. However, Chairman of a Parliamentary Committee is exempted from payment of any charges for calls made from

- the telephone installed in that capacity at his residence in Delhi/New Delhi.
- (ii) Every Member is also entitled to one additional telephone either at his residence in Delhi/New Delhi or at his usual place of residence or at a place selected by him within the State or in the State in which he resides with 50,000 free local calls during a year for **Internet Connectivity purposes**. However 50,000 free local calls during a year on each of the three telephones can be pooled together *i.e.*, 1,50,000 free local calls.
 - (iii) A Member is also entitled to one mobile phone connection of MTNL with national roaming facility and another mobile connection of MTNL or BSNL also with national roaming facility for use in his/her Constituency and the calls made from these mobile phones will be adjusted from the available 1,50,000 free local calls. Member may avail such connections from any private mobile operator where the services of MTNL or BSNL are not available subject to the condition that the registration and rental charges will be borne by the Member himself/herself.
 - (iv) A Member is entitled to broadband facility from MTNL or BSNL on any one landline phone available to him free of charge upto a maximum of ₹ 1,500/- p.m.
 - (v) A Member may use any number of telephones for availing the above-mentioned 1,50,000 free local calls subject to the condition that the telephones are in the name of the Member and the installation and rental charges of additional telephones are borne by the Member himself/herself.
 - (vi) The unutilized telephone calls out of the available quota of 1,50,000 in a year shall be carried over to the subsequent year. Similarly calls made in excess to the available quota in a year shall be adjusted against the quota available for the next year.
8. **Conveyance Advance**
A Member may avail ₹ 4,00,000/- or the cost of the vehicle whichever is less as advance for the purchase of a conveyance. Recovery of the said advance together with simple interest at the rate fixed by the Central Government from time to time shall be made from the salary bill of the Member in not more than sixty equal monthly installments, which shall not extend beyond the tenure of his/her membership.

